SITAARA HOUSING FINANCE LTD

(Formerly known as Sewa Grih Rin Ltd)
Registered office: 1st Floor, 216/C-12, Old No. C-12, Plot No. 13-B, Guru Nanak Pura, Laxmi Nagar, Delhi-110092- Delhi - India

DEMAND NOTICE

UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002. The undersigned is the Authorised Officer of **Sitaara Housing Finance Ltd** under Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s)to pay to **Sitaara Housing Finance Ltd**, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/ writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to **Sitaara Housing Finance Ltd** by the said Borrower(s) respectively.

S. No.	Name of the Borrower / Co-Borrower & Guarantor	Demand Notice Date & Amount
1.	**Loan No. LAP100003640, 1. Smt. Tara Devi W/o Shri Prabhat Kumar (Borrower), 2. Shri Prabhat Kumar S/o Shri Ram Chandra (Co-Borrower), 3. Shri Ashok Patel S/o Shri Ram Chandra (Co-Borrower), 4. Smt. Sushma Devi W/o Shri Ashok Patel (Co-Borrower).**	16.10.2026 ₹ 3,92,555.12/- as on 09.10.2026

Description of secured assets (Movable/Immovable Property) Khasra No. 3512, Sunder Vihar Colony, Hadbast Pargana Loni, Ghaziabad, Up – 201102. **Boundaries:** East: 20 Feet Wide Road, West: Plot Other Owner, North: Araji First Party, South: Araji First Party. The area of the mortgaged property is 41.805 Sq. Meters.

2.	**Loan No. L1CP000005012739 1. Smt. Afsana Parveen W/o Shri Mohd. Shakeel (Borrower), 2. Shri Mohammad Shakeel S/o Shri Hasnain Ahmad (Co-Borrower), 3. Shri Muqeem Ali S/o Shri Hasnain Ali (Co-Borrower), 4. Shri Hasnain Ali S/o Shri Maqbool Hasan (Co-Borrower), 5. Shri Rizwan Hasan S/o Shri Maqbool Hasan (Guarantor).**	16.10.2026 ₹ 5,18,675.74/- as on 09.10.2026

Description of secured assets (Movable/Immovable Property) Village Dhanaura alias Muradnagar Qazi Sarai, Amroha, Uttar Pradesh – 244221. **Boundaries:** East: Road, West: House of Mohammad Shakeel, North: Road, South: Road. The area of the mortgaged property is 47.38 Sq. Meters.

If the said Borrowers shall fail to make payment to **Sitaara Housing Finance Ltd** as aforesaid, **Sitaara Housing Finance Ltd** shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of **Sitaara Housing Finance Ltd** Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place : Delhi
Date : 20.10.2026
Authorised Officer, Sitaara Housing Finance Ltd.
(Formerly known as Sewa Grih Rin Ltd)

---

smc finance

Moneywise Financial Services Pvt. Ltd., www.smcfinance.com
Heading Address: 11-6B, Shanti Chambers, Pusa Road, New Delhi - 110005
Ph No.: +91-11-30111000 | Email: nbfccare@smcfinance.com

GOLD AUCTION NOTICE

The borrowers, in specific and public in general, are hereby notified that the public auction of the gold ornaments pledged in the below accounts who have defaulted in payment of the due amount or have failed to provide the required margin, despite repeated being notified by registered letters, is proposed to be conducted at the registered office of Company **on 26th Oct'26 from 11 AM** onwards. Change in venue and date of auction, if any, will be displayed at the auction centre. Unauctioned items shall be auctioned on subsequent working days after displaying the details on Company website (www.smcfinance.com) or auction centre. Please read the complete terms and conditions ("T&C") pertaining to this public auction, by checking the following web link https://www.smcfinance.com/gold-loan.php

List of Pledges: Branch Name: Loan account numbers-**Chanderlok** - GLD2670134, **Mubarakpur** - GLD2689305, **Palam Colony** - GLD2699577, GLD2630482, GLD2605555, **Vishwas Nagar** - GLD2691472, GLD2674024, **Rohini Sec-16** - GLD2629786, GLD2631898, GLD2636064, **Maujpur** - GLD2606552, GLD2659707, GLD2643748, GLD2621623, GLD2648506, GLD2610671, GLD2617756, GLD2655236, GLD2604498, **West Vinod Nagar** - GLD2618514, GLD2675447, GLD2652186, GLD2663190, GLD2675147, GLD2671653, GLD2640345, GLD2616567, GLD2657168, GLD2634854 .The bidders are requested to submit the tender form and deposit earnest money deposit of ₹ 50,000/- by way of RTGS/NEFT/IMPS/DD. This amount is refundable in the event of an unsuccessful bid. The bidders must carry their valid PAN Card / ID Card and authority letter at the auction venue. For details contact (M: 7026000426)

Date: 20.10.2026 **Authorized Officer,**
Place: Delhi **Moneywise Financial Services Pvt. Ltd.**

PUBLIC NOTICE

NOTICE REGARDING LOSS OF ORIGINAL CERTIFICATE OF REGISTRATION ISSUED BY THE RESERVE BANK OF INDIANotice is hereby given to the general public that SKY MARK LEASING AND FINANCE LTD., a Non-Banking Financial Company (NBFC), having its registered office at Regd. Office: M-3, Dewan House Ajay Enclave, Subhash Nagar, Delhi, India- 110018, has lost/misplaced its original Certificate of Registration (CoR) issued by the Reserve Bank of India (RBI) under the applicable provisions of the Reserve Bank of India Act, 1934.Despite making reasonable efforts to trace the said original Certificate of Registration, the same has not been found. The Company is taking necessary steps in this regard. Any person who finds or comes across the said original Certificate of Registration is requested to return the same to the Company at the address mentioned above. This public notice is being issued for general information and for the purpose of placing the loss/misplacement of the original Certificate of Registration on public record.

For SKY MARK LEASING AND FINANCE LTD.
Date: 19th Oct 2026 **Authorised Signatory**
Place: New Delhi **Name: Rahul Goyal, Designation: Director**

Hinduja Housing Finance Ltd.

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and **Branch office:** at F8, first floor, Mahalaxmi Tower, Sector 4, Vaishali, Ghaziabad-201010
Email: auction@hindujahousingfinance.com

CRM: Shyam Sunder - 9818525476 | RRM: Ravi Shankar - Mishra 9999735552
RLM: Arun Mohan Sharma - 8800898999
CLM: Brajesh Gupta - 8881189541

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To,
1. Mr. Jitendra Itavari .....Borrower
2. Mr. Mamta Jitendra .....Co Borrower
Address:- Flat No-A-303 keshav Kunj-10, plot No-C-77/80, Sec-5, Rajendra Nagar, sahibabad, Ghaziabad, Uttar Pradesh, India - 201005.
LAN No- DL/NCU/GHAU/A000001559

Whereas vide Order dated **18.04.2026** passed by Ld. Additional District Magistrate, Ghaziabad the physical possession of the property being **All that piece and parcel** of Portion Description of the Immovable Property/ Secured Asset: All That Piece And Parcel Of Freehold Residential Flat No. A-3 on Second Floor without roof right (front side RHS) admeasuring super area 900 sq. ft. (83.61 sq. mtr.) built on Plot No. 1/22 situated at Sector-5 in Rajendra Nagar Residential Colony Tehsil & Distt. Ghaziabad (U.P.) East-40 ft. wide road West- Plot no 14 & 15 North- Plot no. 21 South- Plot no. 23 has been taken over by M/s Hinduja Housing Finance Ltd. **On 16.10.2026.**

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Date: 20.10.2026, **Authorised Officer,**
Place: Ghaziabad **Hinduja Housing Finance Limited**

HERO HOUSING FINANCE LIMITED

Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057 Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohfl.com Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148, Contact Address: - 2nd Floor, A-6, Sector-4, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HHFNSPHOU23000042796 & HHFNSPIPL23000042800	**Abdul Doud Khan, Khatoon Begam**	16-04-2026, Rs.26,98,374/- due as on 15-04-2026	16.10.2026 (Physical)

Description of Secured Assets/Immovable Properties: Portion of First Floor Front Side Rhs Without Roof/Terrace Rights Out of Property Bearing No Rz-341 on Land Area Measuring 62.7075 Sq Meters I.e 75 Sq Yds Out of Khasra No 847/409 Situated In The Area of Village Nasirpur Abadi Known As Kailash Puri New Delhi 110045, Bounded By - East: Road 18 ft Wide; West: Rear RHS Flat/ Other Property, North: Other Property, South: Front LHS Flat/ Other Property

Date: - 20.10.2026 **Sd/- Authorised Officer**
Place: - Delhi NCR **For Hero Housing Finance Limited**

BEFORE DEBTS RECOVERY TRIBUNAL-II, DELHI

4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001

Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993) in the matter of
TA No. 486/2023 **DATE: 17.08.2026**

UNION BANK OF INDIA APPLICANT
VERSUS
MR. UMA SHANKAR & ORS. RESPONDENT

To,
Defendant
D1. Sh. Uma Shankar S/o Sh Bhagwan Singh
D2 Ms Anju Rani W/o Sh Uma Shankar Both at - A-194 Near H R Sec School Near Panchavati Shiv Mandir Ghonda Delhi-53
D3. M/s Aashiyana Promoters and Developers Pvt Ltd, Unit No 219 S/F Vasundhara Enclave Plot No 1 Vardhaman Sunrise Plaza LSC Delhi 96

Whereas the above named applicant (s) has/have instituted a case for recovery of **Rs. 24,58,139/- (RUPEE TWENTY FOUR LAKH FIFTY EIGHT THOUSAND ONE HUNDRED THIRTY NINE ONLY)** against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on **21.10.2026 At 11.00 A.M.**

Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through video Conferencing or physical and for that purpose:-
(i) All the Advocates/Litigants shall download the **"Cisco Webex"** application/software:
(ii) "Meeting ID" and Password for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/ Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. **drt.gov.in**
(iii) In any exigency qua that the Advocate/Litigants can contact the concerned official at Ph. No. 23748478.

Given under my hand and seal of the Tribunal this the 17th day of Aug, 2026
BY ORDER OF THE TRIBUNAL,
(Suraj Parkash)
SECTION OFFICER, DRT-II, DELHI

ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.

ACRE MAKING ASSETS WORK

Registered Office: 14th Floor, Eros Corporate Tower, Nehru Place, New Delhi-110019 Tel: 91-11-66115600
Corporate Office: 101, Kalpataru Infinia, Plot, B, Near Grand Hyatt, Santacruz (East) Mumbai - 400055.
400051 Tel.: 022 68643101. E-mail: acre.arc@acreindia.in Website: www.acreindia.in CIN: U65993DL2002PLC115769

APPENDIX IV-A
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of The Security Interest (Enforcement) Rules, 2002.

Notice of 30 days is hereby given to public in general and in particular to the Borrower(s), Co-Borrower(s), Mortgagor(s) and Guarantor(s) that the below described Immovable Properties mortgaged/charged to **Assets Care & Reconstruction Enterprise Ltd. [CIN: U65993DL2002PLC115769] ("Secured Creditor"), the symbolic/physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is"** basis for the recovery of amount due to Secured Creditor from the following Borrower(s), Co-Borrower(s), Mortgagor(s) and Guarantor(s) along with the Reserve Price and Earnest Money Deposit mentioned below for each property:

DETAILS OF SECURED ASSETS

Sr. No	Loan Account No. & ACRE TRUST Name	Name of Borrower(s)/ Co-Borrower(s)/ Mortgagor(s)/ Guarantors	Total Outstanding Dues	Reserve Price (in Rs.)	Earnest Money Deposit (InRs.)	Auction Date & Time	Bank account details for EMD payment through demand draft/ RTGS/NEFT	Barcode Scan to view PDF
1	610839511323458 / ACRE-178-TRUST	Yogendra Singh And Sangeeta Singh	Rs.51,02,862/- (Rupees Fifty-One Lakh Two Thousand Eight Hundred Sixty-Two Only) as on 31.10.2025 +further interest + other charges thereon	Rs. 46,80,000/- (Rupees Forty-six Lakh Eighty Thousand Only)	Rs. 4,68,000/- (Rupees Four Lakh Sixty-Eight Thousand Only)	23rd November 2026 from 02:30 P.M. to 03:30 P.M.	**Beneficiary Name:** ACRE-178-Trust, Bank Name: IDBI BANK LTD, Bank Account No. 0901102000042617, IFSC code: IBKL0000901	

DESCRIPTION OF SECURED ASSET: ALL THAT PIECE AND PARCEL OF THE A RESIDENTIAL H.NO. 35/2 HAVING AN AREA 32SQ. YARDS I.E. 26.75 SQ. MTRS CONNSTRUCTED AT MOHALLA NATESHPURRAM VILL- MUSTAFABAD ALIAS BHUKHARPURA, KANKER KHERA, MEERUT BOUNDARIES AS PER SALE DEED-EAST: RASTA 15 FT. WIDE, WEST: - SANJEETA MEDICAL STORE NORTH SHOP OF SALIM KABARI, SOUTH - HOUSE OF VINAY GOEL

The above Loan Account(s) along with all right(s), title(s), interest(s), underlying security(ies), pledge(s) and/ or guarantee(s), including the Immovable Properties, mentioned hereinabove had been assigned to Assets Care & Reconstruction Enterprise Ltd., acting as a Trustee of various Trust mentioned clearly in column provided above.

IMPORTANT INFORMATION REGARDING AUCTION PROCESS

1	EMD Payment through Demand Draft/RTGS/NEFT shall be made in favor of the Bank Accounts mentioned in respective column(s).	
2	Last date of submission of EMD	**One working day prior to date of auction and on or before 06:00 P.M.**
3	Place for submission of BIDs	14TH Floor, Eros Corporate Tower, Nehru Place, New Delhi-110019
4	Web Site for Auction and Helpline No.	https://www.bankeauctions.com/ and +91-99481-82222
5	Contact Details	Toll-Free No.: 1800-209-2989 E-mail: auction.support@acreindia.in
6	Date & time of Inspection of the Property	As per prior appointment
7	For detailed terms and condition of the sale, please visit the website www.acreindia.in or https://www.bankeauctions.com/	

Date : 20.10.2026
Place: MEERUT (UTTAR PRADESH)
Sd/- Authorized Officer
Assets Care & Reconstruction Enterprise Ltd.

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013,

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the **TATA Capital Housing Finance Limited,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 **and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.**

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, **that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.**

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.**

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) /Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
TCHHF037000 0100234106 & TCHHL037000 0100233342 & TCHIN0370000 100236415	**Mr. Banbari Lal S/o Mr. Parsadi Ram & Mr. Kapuri Devi W/o Mr. Banbari lal & Mr. Sachin Kumar S/o Mr. Banbari lal**	**Rs. 17,77,496/-** (Rupees Seventeen Lakh Seventy Seven Thousand Four Hundred Ninety Six Only), **as on 06/08/2026**	15-10-2026

Description Of Secured Assets/immovable Properties:- All piece & parcels of Part of Residential Plot No. 31 , Situate at Khasra No.27 **having an area admeasuring 83.61 Sq Mtr., Shanti Kunj Colony , Mauja Saimri, Agra Uttar Pradesh with all common amenities mentioned in Sale Deed. Boundaries: - East:** Remaining part of Plot No. 31, **West:** Plot No. 30, **North:** Rasta 20 Fee wide, **South:** Other property

DATE : 20-10-2026 **Sd/- AUTHORISED OFFICER,**
PLACE : AGRA **FOR TATA CAPITAL HOUSING FINANCE LIMITED**

UMMEED HOUSING FINANCE PVT. LTD

Registered office at: Unit 2009-14,20th Floor, Magnum Global Park, Golf Course Extension Road,Sec-58, Gurugram (Haryana)-122011)
CIN: U65922HR2016PTC057984.

APPENDIX IV [See rule 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the authorized officer of the **UMMEED HOUSING FINANCE PVT. LTD.** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security interest (Act, 2002(54 of 2002) and in exercise of powers conferred under section 13(12) read with [rule 3] of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower/s as details herein under, calling upon the respective Borrowers to repay the amount mentioned in the notice with all costs ,charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice.

The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower//Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise the powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date.

The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the **UMMEED HOUSING FINANCE PVT. LTD.** For the amount specified therein with further interest, costs and Chagares from respective dates thereon until full payment.

The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

Sr. No.	Name and Address of the Borrower, Co-Borrower/Guarantor, Loan Account No. and Loan Amount	Demand Notice Date	Physical Possession Date
1.	**1. Arjun Singh S/o Shyamlal (Borrower), 2. Soniya W/o Arjun Singh (Co-Borrower), both above residing at** Village Choura Khurd, Gagal Heri, Saharanpur, Uttar Pradesh-247669. **Also at** Yash Pharma Company Building, Raipur Chock, Sisona, Haridwar, Uttarakhand-247661. **LAN No. LXHRD02923-240031204, Loan Agreement Date: 30-Nov-2023, Loan Amount: Loan sanctioned amount of Rs. 8,00,000/- but disbursed amount of Rs. 2,00,000/-.**	14-Jul.-26	16-Oct-2026
		Amount Due in Rs.	
		Rs. 2,31,779/- (Rupees Two Lakh Thirty-One Thousand Seven Hundred Seventy-Nine Only) as on 14.07.2026 + further interest and other charges from 15.07.2026	

Details of the Secured Asset:- Plot having land measuring an area of 896 sq. feet, i.e., 83.27 sq. mtrs., part of Khasra No. 190, situated at Village Sisouna Musthakam, Pargana and Tehsil Bhagwanpur, District Haridwar, Uttarakhand, bounded as follows: East: Plot of Sachin Gupta, West: Property of Satish, North: 22 feet wide road, South: Property of Saj jid.

Date: 20-Oct-2026 **Authorized Officer, Ummeed Housing Finance Pvt. Ltd**
Place: Gurugram, Haryana **Contact on Mr. Gaurav Tripathi Mob-9650055701**

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office:- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)]

Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR. NO.	1.BORROWER(S) NAME 2. OUTSTANDING AMOUNT	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. INCREMENTAL VALUE
1.	**1. M/s Ram Screen Printers (Through Its Proprietor (Borrower) 2. Mr. Tejbir Singh (Co-Borrower) 3. Mrs. Chiroji (Co-Borrower) 4. Mrs. Poonam Devi (Co-Borrower) LOAN ACCOUNT No. LNMEKKD000018890(Old)/ 80400005863371(New) Rs. 28,51,906/- (Rupees Twenty Eight Lacs Fifty One Thousand Nine Hundred and Six Only) as on 15-10-2026 along with applicable future interest.**	All Piece and Parcel of Land admeasuring 170 Sq Yds., Part of Khasra No. 406, Saraswati Vihar, Village Khora (also known as Khora Colony), Pargana Loni, Tehsil 7 Ditt - Ghaziabad, Ghaziabad, Uttar Pradesh -201001 Alongwith Construction thereon present and future both. Boundaries as under:- East :- Plot of Rishi Pal, West :- Plot of Pravin Thakur, North :- Road 10 feet, South:- Road 20 Feet.	**1.E-AUCTION DATE: 27.11.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 26.11.2026 3. DATE OF INSPECTION: 25.11.2026**	**RESERVE PRICE : Rs. 1,30,70,000/- (Rupees One Crore Thirty Lacs and Seventy Thousand Only) EARNEST MONEY DEPOSIT: Rs. 13,07,000(Rupees Thirteen Lakhs Seven Thousand Only) INCREMENTL VALUE: Rs. 30,000/- (Rupees Thirty Thousand Only).**

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. www. Capriglobal.in/auction/

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-
1.The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
2. Particulars of the property / assts (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extant & dimensions may differ.
3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or nay representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries /due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bid/s.
4. Auction/bidding shall only be through "online electronic mode" through the website https://sarfaesi.auctiontiger.net Or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash own, power failure etc.
6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider **M/S E-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-61200531/576/596/559/598/587/594/.), Mr. Ramprasad Sharma Mob. 800-002-3297/ 79-6120 0559. Email: ramprasad@auctiontiger.net,.**
7. For participating in the e-auction sale the intending bidders should register their name at **https://sarfaesi.auctiontiger.net** well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
8. For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of **"Capri Global Capital Limited" on or before 26.11.2026**
9. The intending bidders should submit the duly filled in Bid Form (format available on **https://sarfaesi.auctiontiger.net)** along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited **Regional Office 9-B, Second floor, Pusa Road, Delhi-110060 latest by 03:00 PM on 26.11.2026.** The sealed cover should be super scribed with "Bid for participating in E-Auction Sale- - in the Loan Account No. _____ (as mentioned above) for property of "Borrower Name.".
10. After expiry of the last date of submission of bids with EMD, Authorised Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice.
11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e- auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorised Officer, Capri Global Capital Limited, **Regional Office 9-B, Second floor, Pusa Road, Delhi-110060** and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
14. The successful bidder shall deposit 25% of the bid amount (including EMD) on the same day of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Capital Limited.
15. In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
16. At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
17. The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) and submit TDS certificate to the Authorised officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorised Officer, falling which the earnest deposit will be forfeited.
18. Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
19. Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
21. The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 30 days from the scheduled date of sale, it will be displayed on the website of the service provider.
22. The decision of the Authorised Officer is final, binding and unquestionable.
23. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
24. The movable articles lying in the property is not part of this sale.
25.Please Note that Forfeiture for Non-Participation by Sole BidderWhere only one bidder is found eligible after deposit of EMD, such bidder shall mandatorily log in and participate in the live e-auction at the scheduled date and time. Mere submission of bid form and deposit of EMD shall not constitute participation. If the sole eligible bidder fails to log in and participate in the live e-auction for any reason whatsoever (except certified technical failure of the e-auction service provider), the EMD shall stand automatically forfeited without further notice, and the Authorized Officer shall be free to cancel the auction and/or conduct a fresh auction without any liability to the bidder.
26. **For further details and queries, contact Authorised Officer, Capri Global Capital Limited:Mr. Sandeep Kumar Mo. No. 9818577741, Mr. Ajeet Kumar Mo. No. 9910198552.**
27. This publication is also 30 (Thirty) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) and 9 (1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Capital Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Place : DELHI / NCR Date : 20-Oct-2026 **Sd/- (Authorised Officer) Capri Global Capital Ltd.**

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S REDMIL BUSINESS MALL PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**Redmil Business Mall Private Limited**
2.	Date of incorporation of corporate debtor	09th May 2018
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Uattar Pradesh Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74999UP2018PTC104078
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Office No. 1001, 10th Floor, Tower-B, Advant Navis Park, Sector-142, Noida Post Office, Gautam Buddha Nagar, Noida, U.P.-201305
6.	Insolvency commencement date in respect of corporate debtor	14th October 2026 (Copy of Order received on 16.10.2026)
7.	Estimated date of closure of insolvency resolution process	12th April 2027
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name- Ms. Bhavna Bansal Registration Number- IBBI/IPA-001/IP-02716/2022-2023/14150
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: A/19-B, DDA Flats, Munirka, Delhi-110067, E-mail ID- bhavnabansalus@yahoo.com AFA Valid upto 31/12/2026
10.	Address and e-mail ID to be used for correspondence with the Interim Resolution Professional	E-9/23, LGF, Vasant Vihar, Delhi 110057 Email ID : cirp.redmil@gmail.com

गृहम हाउसिंग फाइनैंस लिमिटेड

पंजीकृत कार्यालयः 6वीं मंजिल, बी–बिल्डिंग, गंगा ट्रूनो बिजनेस पार्क, लोहेगांव, पुणे, महाराष्ट्र – 411014,

परिशिष्ट IV (नियम 8(1) देखें)
कब्जा सूचना
(अचल सम्पत्ति हेतु)

जबकि अधोहस्ताक्षरी ने गृहम हाउसिंग फाइनेंस लिमिटेड जिसे इसके बाद उपरोक्त कॉर्पोरेट/पंजीकृत कार्यालय का सुरक्षित लेनदार कहा जाएगा। के प्राधिकृत अधिकारी के रूप में वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसमें आगे "उक्त अधिनियम" कहा गया है) के अधीन और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना निम्नवर्णित तिथि को जारी की थी, जिसमें निम्नवर्णित कर्जदारों से सूचना में वर्णित बकाया राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी।
कर्जदार उक्त राशि चुकाने में असफल रहे हैं, अतः एतद्द्वारा कर्जदारों और जनसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए सम्पत्ति का कब्जा नीचे वर्णित दिनांक को ले लिया है।
कर्जदारों को विशेष रूप से तथा जनसाधारण को सामान्य रूप से इन सम्पत्ति के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है और सम्पत्ति के संबंध में कोई भी संव्यवहार प्रतिभूत लेनदार की बकाया राशि और उस पर ब्याज इत्यादि सहित के अधीन होगा। कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है। कब्जे में ली गई सम्पत्ति का विवरण यहां नीचे दिया गया है।

क्र. सं.	कर्जदार का नाम	सम्पत्ति का विवरण	कब्जा सूचना की तिथि	सांविधिक मांग सूचना की तिथि	मांग सूचना में राशि (रु.)
1	अनिल कुमार, बिंदु हजारी लाल, हजारी प्रसाद	संपूर्ण भाग एवं खंड जोकि प्लॉट गाटा संख्या 331/1ए, क्षेत्रफल 418.42 वर्ग फुट दलपतपुर उपरहार, परगना– अमसिन, तहसील– सदर, जिला अयोध्या में स्थित। प्लॉट की सीमाएं: पूर्व– राहुल आदि का मकान, पश्चिम– आर.सी.सी. का 8 फीट चौड़ा रास्ता, बधू का मकान, गिरजा सिंह, उत्तर– नेब्बू सिंह का मकान, दक्षिण– दरबारी का मकान	18/10/2026	10/08/2026	ऋण सं. LAP06032000000050182 रु. 5,39,152/– (रुपये पाँच लाख उनतालीस हजार एक सौ बावन मात्र) दिनांक 10.08.2026 तक, साथ में वसूली होने तक 18.2% वार्षिक की दर से ब्याज
2	राजू पासवान, इंदु राजू	मकान का संपूर्ण भाग एवं खंड जोकि मोहल्ला महादेव, झारखंडी, टुकड़ा संख्या 1, टप्पा एवं परगना हवेली, तहसील सदर, जिला गोरखपुर में स्थित कुल क्षेत्रफल 444 वर्ग फुट, अर्थात् 41.26 वर्ग मीटर, आराजी संख्या 1709 पर मकान संख्या 393 पी जिसमें से 344 वर्ग फुट (31.97 वर्ग मीटर) सीमाएं: पूर्वः 29.5 फीट चौड़ी सड़क, पश्चिमः राजकुमार की भूमि, उत्तरः राजकुमार की भूमि, दक्षिणः खेड़ाः की भूमि	17/10/2026	11/12/2025	ऋण सं. HF0091H21100199 रु. 6,44,703/– (रुपये छह लाख चौवालीस हजार सात सौ तीन मात्र) दिनांक 11.12.2025 तक, साथ में वसूली होने तक 17.85% वार्षिक की दर से ब्याज ऋण सं. LAP06482000000005328 रु. 7,78,892/– (रुपये सात लाख अट्ठहत्तर हजार आठ सौ बान्वे मात्र) दिनांक 11.12.2025 तक, साथ में वसूली होने तक 18.5% वार्षिक की दर से ब्याज

किसी भी मामले में यदि स्थानीय भाषा के प्रकाशन और अंग्रेजी समाचार पत्र प्रकाशन की सामग्री के बीच कोई अंतर है, तो फाइनेंशियल एक्सप्रेस में प्रकाशित अंग्रेजी समाचार पत्र भाषा की सामग्री मान्य होगी।

स्थानः उत्तर प्रदेश,
दिनांकः 20.10.2026

हस्ता/– प्राधिकृत अधिकारी,
गृहम हाउसिंग फाइनेंस लिमिटेड

Hero Housing Finance Limited

HeroHousing Finance

Registered office : 9, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
CIN : U65192DL2016PLC301481 | **Website :** www.herohousingfinance.com
Tel. No : 011-49487150 | **Email :** investors@herohfl.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30 SEPTEMBER 2026

(All amounts in Rupees crores unless otherwise stated)

Sl. No.	Particulars	Quarter ended		Year ended
		30 September 2026	30 September 2025	31 March 2026
		(Unaudited)	(Audited)	(Audited)#
1	Total income from operations	227.21	205.56	842.35
2	Net profit/(loss) for the period (before tax, exceptional and/or extraordinary items#)	37.50	26.12	117.34
3	Net profit/(loss) for the period before tax (after exceptional and/or extraordinary items#)	37.50	26.12	112.68
4	Net profit/(loss) for the period after tax (after exceptional and/or extraordinary items#)	26.79	18.37	80.49
5	Total comprehensive income/(loss) for the period [Comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax)]	34.58	17.84	85.79
6	Paid up equity share capital	693.35	631.24	692.67
7	Reserves (excluding revaluation reserve)	496.32	249.34	442.49
8	Securities Premium Account	318.10	178.69	317.76
9	Net worth	1,189.67	880.58	1,135.16
10	Paid up debt capital/outstanding debt	6,501.56	5,724.75	5,960.10
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt equity ratio	5.47	6.50	5.25
13	Earnings Per equity share (of Rs. 10/- each)(for continuing and discontinued operations)			
	i). Basic :*	0.39	0.29	1.23
	ii). Diluted :*	0.39	0.29	1.23
14	Capital Redemption Reserve	N.A.	N.A.	N.A.
15	Debenture Redemption Reserve	N.A.	N.A.	N.A.
16	Debt Service Coverage Ratio	N.A.	N.A.	N.A.
17	Interest Service Coverage Ratio	N.A.	N.A.	N.A.

*not annualised for the quarter and half-year ended

#Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with applicable Ind AS Rules.

Notes:

a) The above is an extract of the detailed format of quarterly and half yearly financial results filed with the National stock exchange of India Limited ('stock exchange') under Regulation 52 of the Securities and Exchange Board of India (Listing obligations & Disclosure Requirements) Regulations 2015 ('SEBI (LODR) Regulations, 2015'), as amended from time to time. The full format of the quarterly and half yearly financial results are available on the website of the stock exchange at **https://nseindia.com** and the Company at **https://www.herohousingfinance.com/investor-relations/financial performance.**

b) For the other line items referred in Regulation 52 (4) of the SEBI (LODR) Regulations, 2015, as amended from time to time, pertinent disclosures have been made to the website of stock exchange i.e National Stock Exchange of India Limited and can be accessed at **https://nseindia.com** and the Company at **https://www.herohousingfinance.com/investor-relations/financial-performance.**

c) The financial results of the Company have been prepared in accordance with recognition and measurement principles laid down in Indian Accounting Standard 34 "Interim Financial Reporting" ('IND AS 34') as prescribed under Section 133 of the Companies Act, 2013 ('the Act') read with Rule 3 of the Companies (Indian Accounting Standards) Rule, 2015 as amended from time to time and relevant rules issued thereunder and the other recognized accounting practices and polices generally accepted in India and in compliance with regulation 52 of SEBI (LODR) Regulations, 2015, as amended from time to time.

d) The financial results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on October 19, 2026.

For and on behalf of the Board
Sd/-
Apul Nayyar
Director (Whole Time Director- Executive) & CEO

Place: Gurugram
Date: October 19, 2026

एचएफसीएल लिमिटेड

पंजीकृत कार्यालय : प्लॉट नं. 38, इंस्टीट्यूशनल एरिया, सेक्टर 32, गुरुग्राम–122001, हरियाणा
दूरभाष : 91–124–4310000, फैक्स : +91–124–4310050; **ई–मेल :** secretarial@hfcl.com
वेबसाइट : www.hfcl.com; **कॉर्पोरेट पहचान संख्या (सीआईएन) :** L64200HR1987PLC148689

30 सितंबर, 2026 को समाप्त द्वितीय तिमाही तथा छमाही के अलेखापरीक्षित पृथक एवं समेकित वित्तीय परिणामों का विवरण

दिनांक 30 सितंबर, 2026 को समाप्त द्वितीय तिमाही तथा छमाही के कंपनी के अलेखापरीक्षित पृथक एवं समेकित वित्तीय परिणामों ('वित्तीय परिणाम') की समीक्षा तथा संस्तुति लेखापरीक्षण समिति द्वारा की गई है और 19 अक्टूबर, 2026 को आयोजित अपनी संबंधित बैठकों में कंपनी के निदेशक मंडल द्वारा उन्हें अनुमोदित किया गया था।
सीमित समीक्षा रिपोर्टों के साथ वित्तीय परिणाम, कंपनी की वेबसाइट https://www.hfcl.com/ पर पोस्ट किए गए हैं तथा क्यूआर कोड को स्कैन करके देखे जा सकते हैं।

मंडल के आदेशानुसार
हस्ता./–
(महेंद्र नाहटा)
प्रबंध निदेशक
डीआईएन : 00052898

स्थान : नई दिल्ली
तिथि : 19 अक्टूबर, 2026

टिप्पणी : उपरोक्त सूचना सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियमावली, 2015 के विनियम 47(1) के साथ पठित विनियम 33 के अनुसार है।

SBI

सूचना सुरक्षा विभाग, भारतीय स्टेट बैंक, ग्लोबल आईटी–सेन्टर,
सेक्टर 11, सीबीडी बेलापुर, नवी मुंबई – 400614

प्रस्ताव हेतु अनुरोध (आरएफपी)

संदर्भ: GEM/2026/B/8068326 दिनांकित: 17.10.2026

भारतीय स्टेट बैंक (एसबीआई) ने GeM के माध्यम से कस्टमाइज्ड बारकोड स्टिकर वाले एलटीओ8 टेप की खरीद के लिए प्रस्ताव हेतु अनुरोध (आरएफपी) जारी किया है। विस्तृत जानकारी के लिए, कृपया **https://bank.sbi** पर 'प्रोक्योरमेंट न्यूज' और GeM पोर्टल (**https://gem.gov.in**) पर जाएं। बोलियाँ दस्तावेज़ में दिए गए मानदंडों के आधार पर, पात्र बोलीदाता अपनी बोलियाँ जमा कर सकते हैं।

बोलियां जमा कराने की अंतिम तिथि व समय : 07.11.2026 को दोपहर 03:00 बजे तक

स्थान: नवी मुंबई
दिनांक: 20.10.2026

उप महाप्रबंधक (एसओसी)
सूचना सुरक्षा विभाग

सार्वजनिक सूचना

भारतीय रिज़र्व बैंक द्वारा जारी मूल पंजीकरण प्रमाणपत्र (Certificate of Registration) के खो जाने/गुम हो जाने के संबंध में सूचनाआम जनता को सूचित किया जाता है कि 'स्काई मार्क लीजिंग एंड फाइनेंस लिमिटेड' (SKY MARK LEASING AND FINANCE LTD.), जो एक गैर-बैंकिंग वित्तीय कंपनी (NBFC) है और जिसका पंजीकृत कार्यालय M-3, दीवान हाउस, अजय एन्क्लेव, सुभाष नगर, दिल्ली, भारत - 110018 पर स्थित है, का भारतीय रिज़र्व बैंक (RBI) द्वारा 'भारतीय रिज़र्व बैंक अधिनियम, 1934' के प्रावधानों के तहत जारी किया गया मूल पंजीकरण प्रमाणपत्र (CoR) खो गया है/गुम हो गया है।इस मूल पंजीकरण प्रमाणपत्र को खोजने के सभी उचित प्रयासों के बावजूद, यह प्राप्त नहीं हो सका है। कंपनी इस संबंध में आवश्यक कदम उठा रही है।यदि किसी व्यक्ति को यह मूल पंजीकरण प्रमाणपत्र मिलता है, तो उनसे अनुरोध है कि वे इसे ऊपर दिए गए पते पर कंपनी को लौटा दें।यह सार्वजनिक सूचना आम जानकारी के लिए और मूल पंजीकरण प्रमाणपत्र के खो जाने/गुम हो जाने की बात को सार्वजनिक रिकॉर्ड में दर्ज कराने के उद्देश्य से जारी की जा रही है।

स्काई मार्क लीजिंग एंड फाइनेंस लिमिटेड' की ओर से
अधिकृत हस्ताक्षरकर्ता
नाम: राहुल गोयल, पद: निदेशक

दिनांक: 19 अक्टूबर 2026
स्थान: नई दिल्ली

ऑप्टिमस इंफ्राकॉम लिमिटेड

optiemus

CIN: L46524DL1993PLC054086
पंजीकृत कार्यालय: के -20, दूसरी मंजिल, लाजपत नगर - II, नई दिल्ली-110024
कॉर्पोरेट कार्यालय: ए-7, सेक्टर-65, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश-201301
वेबसाइट: www.optiemus.com | **ईमेल:** info@optiemus.com | **फोन:** 011-29840906

प्रेस विज्ञापन

एतद्द्वारा सूचित किया जाता है कि निम्नलिखित शेयर प्रमाणपत्रों के खो जाने/गुम हो जाने की सूचना दी गई है तथा ऐसे शेयर प्रमाणपत्रों के दावेदारों/धारकों ने कंपनी/आरटीए से डुप्लिकेट शेयर प्रमाणपत्र जारी करने हेतु आवेदन किया है:

क्र. सं	फोलियो संख्या	शेयरधारक का नाम	प्रमाणपत्र संख्या(एँ)	विशिष्ट संख्या(एँ)	शेयरों की संख्या
1.	0000599	नूतन कुमार	28731-28748	2872201-2874000	1,800
2.	0000686	इंदिरा गुप्ता	30507-30576	3049801-3056800	7,000
3.	0000696	अवनीश गोयल	31049-31096	3104001-3108800	4,800
4.	0000698	पुष्पा देवी	31150-31168 31170-31174 31184-31188 31195	3114101-3116000 3116101-3116600 3117501-3118000 3118601-3118700	1,900 500 500 100
5.	000457	आर आर सिक्योरिटीज एंड फाइनेंस प्राइवेट लिमिटेड	25804-25811 25839-25840 25843-25847 25920-25921 25928-25930 25932-25934	2579501-2580300 2583001-2583200 2583401-2583900 2591101-2591300 2591901-2592200 2592301-2592600	800 200 500 200 300 300
			कुल		18,900

कोई भी व्यक्ति/व्यक्तिगण, जिसका उपर्युक्त शेयर प्रमाणपत्रों के संबंध में कोई दावा हो, वह इस सूचना के प्रकाशन की तिथि से 15 दिनों के भीतर अपना दावा कंपनी ऑप्टिमस इन्फ्राकॉम लिमिटेड के कॉर्पोरेट कार्यालय, ए-7, सेक्टर-65, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश-201301 में या ई-मेल आईडी ***info@optiemus.com*** पर प्रस्तुत करें। उक्त अवधि के पश्चात किसी भी दावे पर विचार नहीं किया जाएगा तथा कंपनी डुप्लिकेट शेयर प्रमाणपत्रों के स्थान पर दावेदार/धारक के डीमैट खाते में शेयर जमा करने की प्रक्रिया आगे बढ़ाएगी।

ऑप्टिमस इंफ्राकॉम लिमिटेड के लिए
हस्ता/-
विकास चंद्रा
कंपनी सचिव और अनुपालन अधिकारी

दिनांक: 19 अक्टूबर, 2026
स्थान : नोएडा

एचडीबी फाइनेंशियल सर्विसेज लिमिटेड

HDB FINANCIAL SERVICES
From the trusted family of HDFC Bank

पंजीकृत कार्यालयःराधिका, दूसरी मंजिल, लॉ गार्डन रोड, नवरंगपुरा, अहमदाबाद–380009
शाखा कार्यालयः एचडीबी फाइनेंशियल सर्विसेज लिमिटेड, खसरा नंबर 47, दशहरा ग्राउंड के सामने, बुडेला, ऑक्सफोर्ड स्कूल के पास, विकासपुरी, नई दिल्ली–110018

सरफेसी अधिनियम, 2002 के अंतर्गत ई–नीलामी बिक्री सूचना

एचडीबी फाइनेंशियल सर्विसेज लिमिटेड के अधिकृत अधिकारी के रूप में हस्ताक्षरित ने वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित प्रवर्तन अधिनियम 2002 की धारा 13(2) के तहत जारी नोटिस के अनुसार निम्नलिखित संपत्तियों का कब्जा ले लिया है। निम्नलिखित ऋण खातों को कंपनी के बकाया की वसूली के लिए "जैसा है जहां है के आधार पर" और "जैसा है जो है के आधार पर" बेचने का अधिकार है।

1. उधारकर्ता/ओ गारंटर/ओ का नाम और पता 2. कुल देय +ब्याज	संपत्ति का विवरण	1. ई-नीलामी की तिथि एवं समय 2. ईएमडी जमा करने की अंतिम तिथि 3. संपत्ति निरीक्षण की तारीख और समय	1. आरक्षित मूल्य 2. संपत्ति के ई एमडी
चड्ढा मेडिकोस 608 मेन रोड गांधी कॉलोनी मुजफ्फरनगर मुजफ्फर नगर एचओ –251001 उत्तर प्रदेश और साथ ही एक मकान नगरपालिका संख्या 10/6 कुल क्षेत्रफल 69.69 वर्ग मीटर खसरा संख्या 113 का हिस्सा मोह. गांधी कॉलोनी मुजफ्फ. परगना तह. सदर और मुजफ्फर नगर शहर–251002 शम्मी चड्ढा 10/6 गांधी कॉलोनी मुजफ्फरनगर मुजफ्फर नगर एचओ –251001 उत्तर प्रदेश छवि सुब्लोक 10/6 गांधी कॉलोनी मुजफ्फरनगर मुजफ्फर नगर शहर–251002 उत्तर प्रदेश मनीष चड्ढा 10/6 गांधी कॉलोनी मुजफ्फरनगर, मुजफ्फर नगर शहर–251002 उत्तर प्रदेश शारदा चड्ढा 10/6 गांधी कॉलोनी मुजफ्फरनगर मुजफ्फर नगर शहर–251002 उत्तर प्रदेश **ऋण खाता संख्या :** 40347846/**रु.4148229/–** (रुपये इकतालीस लाख अड़तालीस हजार दो सौ उनतीस मात्र) दिनांक 11.07.2025 तक और वास्तविक वसूली तक भविष्य का संविदात्मक ब्याज, साथ ही आनुषंगिक खर्चे, लागत और शुल्क आदि	चड्ढा मेडिकोस 608 मेन रोड मकान नगरपालिका संख्या 10/6 का संपूर्ण भाग एवं पार्सल, जिसका माप पूर्व में 12 फीट 2 इंच, पश्चिम में 12 फीट 2.5, उत्तर में 6 फीट और दक्षिण में 61, कुल क्षेत्रफल 83.36 वर्ग गज अथवा 69.69 वर्ग मीटर है, जो खसरा संख्या 113 का भाग है, जिसमें उस पर स्थित सभी भवन, संरचनाएं, फिटिंग्स एवं फिक्चर शामिल हैं, जो मोहल्ला गांधी कॉलोनी, मुजफ्फरनगर, परगना तहसील सदर एवं जिला मुजफ्फरनगर में स्थित है	1) ई–नीलामी तिथि: 06.11.2026 –– सुबह 10.30 बजे से शाम 5 बजे तक, 5 मिनट की असीमित छूट के साथ **2) केवाईसी के साथ ईएमडी जमा करने की अंतिम तिथि** 05.11.2026 –– शाम 5 बजे तक **3) निरीक्षण की तिथि:** 02.11.2026 – दोपहर 12:00 बजे से शाम 4:00 बजे तक	**आरक्षित मूल्य (भारतीय रुपये में):** रुपयें 4872951/– (रुपये अड़तालीस लाख बहत्तर हजार नौ सौ इक्यावन मात्र) **ईएमडीए राशि (भारतीय रुपये में):** रु. 487295/– (रुपये चार लाख सत्तासी हजार दो सौ पंचानवे मात्र)

इच्छुक बोलीदाताओं को सलाह दी जाती है कि वे शाखा और नीलामी के लिए रखी गई संपत्तियों का दौरा करें और शुल्कों, बाधाओं के संबंध में आवश्यक जानकारी प्राप्त करें। क्रेता को स्वयं जांच करनी होगी और अतिरिक्त शुल्कों, बाधाओं और किसी तीसरे पक्ष के हितों का पता लगाना होगा और सभी पहलुओं में खुद को संतुष्ट करना होगा। संपत्ति से जुड़े सभी वैधानिक बकाया जैसे संपत्ति कर, बिजली बकाया और कोई अन्य बकाया, यदि कोई हो, का पता लगाया जाना चाहिए और सफल बोली लगाने वालों/संभावित क्रेता द्वारा भुगतान किया जाना चाहिए। बोली लगाने वालों/संभावित क्रेताओं से अनुरोध है कि वे बोली जमा करने से पहले, अपने हित में, उपरोक्त और उपर्युक्त संपत्ति/संपत्तियों से संबंधित अन्य प्रासंगिक विवरणों के संबंध में खुद को संतुष्ट कर लें। **ऑनलाइन निविदा/नीलामी के नियम एवं शर्तें** : **(1)** नीलामी बिक्री 5 मिनट के असीमित विस्तार के साथ उपरोक्त तालिका में उल्लिखित तारीखों पर वेबसाइट https://bankauctions.com./के माध्यम से **"ऑनलाइन ई–नीलामी"** बोली लगाई जाएगी। **(2)** इच्छुक बोलीदाताओं को अपनी ईएमडी वेब पोर्टल :https://bankauctions.com.(उपयोगकर्ता आईडी और पासवर्ड https://bankauctions.com../पर नाम पंजीकृत करके निःशुल्क प्राप्त किया जा सकता है।) लॉगिन आईडी और पासवर्ड के माध्यम से जमा करनी होगी । ईएमडी ऊपर उल्लिखित खाते में एनईएफटी के माध्यम से देय होगी। वेब पोर्टल में बोली लगाने वाले द्वारा पंजीकरण (एक बार) के बाद, इच्छुक बोली लगाने वाले/खरीदार को अंतिम से पहले वेब पोर्टल पर अपलोड किए गए निम्नलिखित दस्तावेजों की प्रतियां प्रापत करना आवश्यक है। बोली दस्तावेज जमा करने की तिथि और समय अर्थात। i) एनईएफटी/आरटीजीएस चालान या डिमांड ड्राफ्ट की प्रति ii) पैन कार्ड की प्रतियपपप) पहचान का प्रमाण/पते का प्रमाण (केवाईसी) अर्थात मतदाता पहचान पत्र/ड्राइविंग लाइसेंस/पासपोर्ट आदि की स्वप्रमाणित प्रतिय जिसके बिना बोली अस्वीकार कर दी जाएगी। अनुलग्नक–II और III (वेब पोर्टल:https://bankauctions.com.से डाउनलोड किया जा सकता है) की स्कैन की गई प्रति को विधिवत भरने और हस्ताक्षर करने के बाद अपलोड करना भी आवश्यक है। इच्छुक बोलीदाताओं को लॉगिन आईडी और पासवर्ड बनाने, डेटा अपलोड करने, बोली दस्तावेज जमा करने, ऑनलाइन इंटर–से बोली पर प्रशिक्षण/प्रदर्शन आदि में सहायता की आवश्यकता है, वे संपर्क कर सकते हैं **मैसर्स सी। इंडिया प्राइवेट लिमिटेड, प्लॉट नंबर 68, तीसरी मंजिल, सेक्टर–44, गुड़गांव– 122003, हरियाणा, ई–मेल आईडीः vinodChauhan@delhi@c1india.com9813887931 और संपत्ति संबंधी किसी भी प्रश्न के लिए प्राधिकृत अधिकारीःमि. विकास आनंदय मोबाइल नंबरः 9711010384, ई–मेल आईडीः vikas.anand@hdbfs.com,** सोमवार से शनिवार तक कार्य समय के दौरान से संपर्क कर सकते हैं। **(3)** इच्छुक क्रेता/बोलीदाता को "एचडीबी फाइनेंशियल सर्विसेज लिमिटेड"के पक्ष में पीएआर/नई दिल्ली पर देय किसी भी राष्ट्रीयकृत या अनुसूचित वाणिज्यिक बैंक पर निकाले गए डिमांड ड्राफ्ट/पे ऑर्डर के माध्यम से बयाना राशि जमा (ईएमडी) की राशि जमा करनी होगी। या **"एचडीबीएफएस जनरल कॉलन्स" के खाते में एनईएफटी/आरटीजीएसयखाता संख्या 00210310002748यआईएफएससी कोड–HDFC0000021; एमआईसीआर कोडः MICR500240002; शाखाः लकड़ीकापुल, हैदराबादय ऊपर उल्लिखितदि तिथि और समय पर या उससे पहले (कृपया उपरोक्त तालिका में उल्लिखित विवरण देखें)** और अपना नाम https://bankauctions.com./पर पंजीकृत करें और उपयोगकर्ता आईडी और पासवर्ड निःशुल्क प्राप्त करें और ई–नीलामी पर प्रशिक्षण प्राप्त करें। सेवा प्रदाता से. वेब–साइट पर अपने पंजीकरण के बाद, इच्छुक क्रेता/बोलीदाता को निम्नलिखित दस्तावेजों की प्रतियां अपलोड करनी होंगी {1. एनईएफटी/आरटीजीएस चालान/डीडी कॉपी/पे ऑर्डर की प्रतिय 2. पैन कार्ड की प्रतिलिपि और 3. पते के प्रमाण की प्रतिलिपि (पासपोर्ट, ड्राइविंग लाइसेंस, मतदाता पहचान पत्र या आधार कार्ड, राशन कार्ड, बिजली बिल, टेलीफोन बिल, पंजीकृत अवकाश लाइसेंस अनुबंध)} वेबसाइट पर पहले या द्वारा ईएमडी जमा करने की अंतिम तिथि जैसा कि ऊपर दी गई तालि. का में बताया गया है और उसकी हार्डकॉपी भी ऊपर उल्लिखित शाखा में जमा करनी होगी। **(4)** बोली के साथ ईएमडी (आरक्षित मूल्य के 10% के बराबर) के साथ डिमांड ड्राफ्टपे ऑर्डर के माध्यम से **"एचडीबी फाइनेंशियल सर्विसेज लिमिटेड" के पक्ष में सममूल्य/जयपुर पर देय या "एचडीबीएफएस जनरल कॉलन्स" खाता संख्या 00210310002748; आईएफएससी कोड–HDFC0000021; एमआईसीआर कोड MICR500240002; शाखाः लकड़ीकापुल, हैदराबाद यऊपर उल्लिखितदिथि और समय पर या उससे पहले के साथ संलग्न होना चाहिए। (5)** जो बोलियां भरी नहीं जाएंगी या अंतिम तिथि के बाद प्राप्त बोलियां अमान्य बोली मानी जाएंगी और सरसरी तौर पर खारिज कर दी जाएंगी। ईएमडी पर कोई ब्याज नहीं दिया जाएगा। एक बार बोलीदाता द्वारा बोली जमा करने के बाद उसे वापस नहीं लिया जा सकता है। यदि बोलीदाता बोली प्रक्रिया में भाग नहीं लेता है, तो बोलीदाता द्वारा जमा की गई ईएमडी बिना किसी अतिरिक्त उपाय के जब्त कर ली जाएगी। हालाँकि, असफल बोलीदाता द्वारा जमा की गई ईएमडी बिना ब्याज के वापस कर दी जाएगी। **(6)** प्रस्तुत की जाने वाली बोली मूल्य वृद्धि मूल्य के साथ आरक्षित मूल्य से ऊपर होगी तथा 10,000/– (केवल दस हजार रुपये) और बोली लगाने वाले को रुपये के गुणक में अपनी पेशकश में और सुधार करना होगा। 10,000/– (रुपए दस हजार मात्र)। संपत्ति प्राधिकृत अधिकारी द्वारा निर्धारित आरक्षित मूल्य से कम पर नहीं बेची जाएगी। **(7)** सफल बोली लगाने वाले को बिक्री मूल्य का 25% (ईएमडी सहित) तुरंत लेकिन अगले कार्य दिवस से पहले **"एचडीबी फाइनेंशियल सर्विसेज लिमिटेड" के पक्ष में पीएआर/नयी दिल्ली या एनईएफटी / आरटीजीएस पर देय डिमांड ड्राफ्ट द्वारा जमा करना होगा । एचडीबीएफएस जनरल कॉलन्स के खाता संख्या 00210310002748; आईएफएससी कोड–HDFC0000021; एमआईसीआर कोडः MICR500240002; शाखाः लकड़ीकापुल, हैदराबाद** और बिक्री मूल्य की शेष राशि का भुगतान सफल बोलीदाता द्वारा कंपनी द्वारा बिक्री की पुष्टि की तारीख से 15 दिनों के भीतर किया जाएगा। इच्छुक बोलीदाताओं द्वारा भुगतान की गई ईएमडी और बिक्री मूल्य पर कोई ब्याज नहीं होगा। यदि सफल बोलीदाता बिक्री की शर्तों का पालन करने में विफल रहता है या कोई डिफॉल्ट करता है, तो ईएमडी की जमा राशि या बिक्री मूल्य का 10%, जो भी मामला हो, कंपनी द्वारा जब्त कर लिया जाएगा। **(8)** बिक्री की शर्तों के अनुपालन पर, प्राधिकृत अधिकारी उच्चतम बोली लगाने वाले के पक्ष में "बिक्री प्रमाणपत्र" जारी करेगा। स्टांप शुल्क, पंजीकरण शुल्क, परिवहन, टीडीएस आदि से संबंधित सभी खर्च क्रेता द्वारा वहन किए जाएंगे। **(9)** कंपनी प्रस्तावित संपत्ति या किसी अन्य बकाया यानी बकाया पानी/बिजली बकाया, संपत्ति कर या अन्य शुल्क, यदि कोई हो, के संबंध में किसी भी प्राधिकारी से या लागू किसी अन्य कानून के तहत अनुमति/एनओसी प्राप्त करने की कोई जिम्मेदारी नहीं लेती है। **(10)** सफल बोलीदाता को नगर निगम या किसी अन्य प्राधिकरण/एजेंसी को किसी भी विकास प्राधिकरण के लंबित बकाया, यदि कोई हो, कर/उपयोगिता बिल आदि और पंजीकरण के लिए स्टांप शुल्क/पंजीकरण शुल्क आदि के लिए देय शुल्क सहित सभी खर्च वहन करना होगा। विक्रय प्रमाणपत्र के पंजीकरण के लिए। **(11)** प्राधिकृत अधिकारी किसी भी या सभी प्रस्तावों/बोलियों को स्वीकार या अस्वीकार करने या बिना कोई कारण बताए बिक्री को स्थगित/रद्द करने या बिना किसी पूर्व सूचना के बिक्री की किसी भी शर्त को संशोधित करने का पूर्ण अधिकार और विवेक सुरक्षित रखता है। अचल संपत्ति सबसे ऊंची बोली लगाने वाले को बेची जाएगी। हालाँकि, यदि आवश्यक समझा जाए तो प्राधिकृत अधिकारी के पास परस्पर बोली लगाने की अनुमति देने का पूर्ण विवेक सुरक्षित है। **(12)** अपनी सर्वोत्तम जानकारी और जानकारी के अनुसार, कंपनी को कंपनी के अलावा बेची जाने वाली संपत्ति पर किसी भी तरह की देनदारी के बारे में जानकारी नहीं है। हालाँकि, इच्छुक बोलीदाताओं को अपनी संतुष्टि के अनुसार संपत्ति का अपना मूल्यांकन करना चाहिए। कंपनी किसी भी तरह से उपरोक्त संपत्ति की फिटनेस/शीर्षक के संबंध में कोई गारंटी नहीं देती है या कोई प्रतिनिधित्व नहीं करती है। किसी भी अन्य जानकारी के लिए, प्राधिकृत अधिकारी को उपरोक्त संपत्ति के संबंध में सरकार या किसी को भी किसी भी शुल्क, ग्रहणाधिकार, ऋणभार, संपत्ति कर या किसी अन्य बकाया के लिए जिम्मेदार नहीं ठहराया जाएगा। **(13)** नोटिस में बकाया राशि और आकस्मिक खर्चों, लागतों आदि पर ऋण दस्तावेजों के अनुसार लागू होने पर आगे ब्याज लिया जाएगा और इसकी वास्तविक वसूली तक देय होगा। **(14)** इसके द्वारा ऋणी/बंधककर्ता को बिक्री के समय व्यक्तिगत रूप से उपस्थित रहने के लिए नोटिस दिया जाता है और वे ऊपर वर्णित अनुसार अचल संपत्ति खरीदने के लिए इच्छुक क्रेता/क्रेता को बिक्री के नियमों और शर्तों के विवरण के अनुसार ला सकते हैं। **(15)** वेबसाइट पर प्रस्ताव/निविदा दस्तावेज के साथ उपलब्ध निर्धारित प्रारूप में आवेदन करके नीलामी प्रक्रिया में ऑनलाइन ई–नीलामी में भाग लेना अनिवार्य है। बोलीदाताओं को सलाह दी जाती है कि वे अपनी बोलियां जमा करने और ई–नीलामी बिक्री कार्यवाही में भाग लेने से पहले नीलामी बिक्री के विस्तृत नियमों और शर्तों के लिए वेबसाइट https://bankauctions.com./पर जाएं। जैसा कि ऊपर बताया गया है, ऑनलाइन बोली संगठन की वेबसाइट पर होगी, और निविदा दस्तावेज में निहित नियमों और शर्तों के अधीन होगी।नीलामी के लिए निविदा दस्तावेज और विस्तृत नियम और शर्तें वेबसाइट https://bankauctions.com से डाउनलोड की जा सकती हैं या इसे एचडीबी फाइनेंशियल सर्विसेज लिमिटेड के संबंधित शाखा कार्यालय से भी प्राप्त किया जा सकता है। ऑनलाइन जमा किए गए संलग्नक के साथ बोली फॉर्म की एक प्रति (यूटीआर नंबर का भी उल्लेख करते हुए) **श्री विकास आनंद मो.9711010384 एचडीबी फाइनेंशियल सर्विसेज लिमिटेड में, पता–:,खसरा नं. 47, दूसरी मंजिल, दशहरा मैदान के सामने, विकासपुरी, नई दिल्ली–110018** ऊपर उल्लिखित तिथि और समय पर या उससे पहले। (कृपया उपरोक्त तालिका में उल्लिखित विवरण देखें)को सौंपी जाएगी। **(16)** संपत्ति "जैसा है जहां है" और "जैसा है जो है" के आधार पर बेची जाएगी और इच्छुक बोली लगाने वाले को कंपनी के अलावा किसी भी प्राधिकरण की संपत्ति पर भार, शुल्क और वैधानिक बकाया के संबंध